



[Price: Rs.2-00 Paise

# မဝုဌျာသည်နှာ တေးသူမည်။

#### THE ANDHRA PRADESH GAZETTE

## PART IV-A EXTRAORDINARY **PUBLISHED BY AUTHORITY**

No. 241

AMARAVATI,

THURSDAY,

25th SEPTEMBER,

2025.

#### ANDHRA PRADESH BILLS ANDHRA PRADESH LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 25<sup>th</sup> September, 2025.

#### L. A. Bill No. 24 of 2025

### A BILL FURTHER TO AMEND THE MUNICIPAL CORPORATIONS ACT, 1955 AND THE ANDHRA PRADESH MUNICIPALITIES ACT 1965.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-sixth Year of the Republic of India as follows: -

1. This Act may be called the Andhra Pradesh Municipal Laws (Fourth Amendment) Act, 2025.

Short title

2. In the Municipal Corporations Act, 1955, in section 2, in clause (46-a), for the words "the first day of January", the following words shall be substituted, namely, -

Amendment of Section 2. Act No.II of

1956

"the first day of January, the first day of April, the first day of July and the first day of October.".

3. In the Andhra Pradesh Municipalities Act, 1965, in Section 2, in clause Amendment of (32-a), for the words "the first day of January", the following words shall be substituted, namely,-

Section 2.

Act No. 6 of 1965

"the first day of January, the first day of April, the first day of July and the first day of October.".

[1] J-48/4

#### STATEMENT OF OBJECTS AND REASONS

The sub-section (1) of section 12 of the Municipal Corporations Act, 1955 and sub-section (1) of section 11 of the Andhra Pradesh Municipalities Act, 1965 stipulates that the electoral roll for the Corporation/Municipality shall consist of such part of the electoral roll for the Assembly Constituency published under the Representation of the People Act, 1950 as revised or amended under the said Act, upto the qualifying date, as relates to the City or Municipality or any portion thereof.

- 2. Further, the proviso to sub-section (1) of section 12 of the Municipal Corporations Act, 1955 and proviso to Sub-section (1) of section 11 of the Andhra Pradesh Municipalities Act, 1965 stipulates that any amendment, transposition or deletion, of any entries in the electoral roll, or any inclusion of names in the electoral roll of the Assembly Constituencies concerned, made by the Electoral Registration Officer under section 22 or section 23, as the case may be, of the Representation of the People Act, 1950, upto the date of election notification, for any election held under this Act, shall be carried out in the electoral roll of the Corporation/ Municipality and any such names included shall be added to the part relating to the concerned ward.
- 3. Earlier, only one qualifying date i.e., first January was provided in the Representation of the People Act, 1950. In tune with the same, the first January is defined as the qualifying date in the Municipal Corporations Act, 1955 and the AP Municipalities Act, 1965 in relation to the Preparation and Publication of Electoral Rolls of Urban Local Bodies.
- 4. The Government of India has brought amendment to section 14(b) of the Representation of the People Act, 1950 by enacting the Electoral Laws (Amendment) Act, 2021 (49 of 2021) to provide for three more qualifying dates, i.e., first April, first July and first October as eligibility for youngsters to register in the electoral rolls as and when they attain 18 years of age, in addition to first January.

- 5. Therefore, it is necessary to amend to sub-section (46-a) of section 2 of the Municipal Corporations Act, 1955 and sub-section (32-a) of section 2 of the Andhra Pradesh Municipalities Act, 1965 in consonance with the amendments made to the Representation of the People Act, 1950.
- 6. Accordingly, the Government have decided to amend the said provisions suitably.
  - 7. This bill seeks to give effect to the above decision.

#### **PONGURU NARAYANA**

MINISTER FOR MUNICIPAL ADMINISTRATION
& URBAN DEVELOPMENT

# MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH LEGISLATIVE ASSEMBLY.

The Andhra Pradesh Municipal Laws (Fourth Amendment) Bill, 2025, after it is passed by the Legislature of the State, may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

#### **PONGURU NARAYANA**

MINISTER FOR MUNICIPAL ADMINISTRATION
& URBAN DEVELOPMENT

PRASANNA KUMAR SURYADEVARA Secretary-General to Legislature.